

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**BEFORE SHRI B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SHRI SANDEEP GOSAIN, JUDICIAL MEMBER**

ITA No. 29/Jodh/2020
(ASSESSMENT YEAR- 2012-13)

M/s Rashtra Sahayak Vidyalaya Samiti Sector-05, J. N. V. Colony, Bikaner (Raj.)	Vs	Income- tax Officer (Exemption) Bikaner
(Appellant)		(Respondent)
PAN NO. AABTR 1204 J		

Assessee By	None
Revenue By	Shri Venkatesh V. SR. DR (JCIT)
Date of hearing	03/11/2022
Date of Pronouncement	03/11/2022

ORDER

PER: B.R. BASKARAN, AM

The assessee has filed this appeal challenging the order dated 24-10-2019 passed by Ld CIT(A), Bikaner and it relates to the Assessment Year 2012-13.

2. At the time of hearing, the assessee has moved an application stating therein that the assessee has settled the dispute urged in this appeal under

Vivad Se Vishwas Act, 2020. Accordingly, it has been prayed it may be allowed to withdraw the appeal.

3. We heard the Id. DR. Having regard to the submissions made by the assessee, we allow the assessee to withdraw the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn

Order pronounced in the open Court on 3rd November, 2022.

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

Sd/-
(B. R. BASKARAN)
ACCOUNTANT MEMBER

Dated : 03/11/2022

**Ganesh Kr*

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Assistant Registrar
Jodhpur Bench